



सत्यमेव जयते

भारत सरकार/GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय/
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, देहरादून/
Regional Office, Dehradun



25, सुभाष रोड, देहरादून-248001/25, SUBHASH ROAD, DEHRADUN-
248001, दूरभाष / PHONE - 0135-2650809, ईमेल/E-mail-
moef.ddn@gov.in

पत्र सं 0- NGT/09/2023/ 381

Dated: 25/06/2024

To,

**The Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Principal Bench at New Delhi-110001.**

Sub:- Status Report-cum-Minutes of the Meeting (MoM) dated 06.06.2024 in compliance of the order dated 02.05.2024 passed in O.A. No. 614/2022-reg.

Sir,

The undersigned is directed to refer to the order dated 02.05.2024 passed in the above mentioned O.A. No. 614/2022. The Hon'ble Tribunal at Para-3 of above order has directed as follows;

3. "We direct that a meeting be held again on 15.06.2024 in the office of Regional Officer, Integrated Regional Office MoEF&CC, Dehradun under the Chairmanship of Regional Officer which shall be attended personally by concerned Additional PPCF-Nodal Officer, Government of Uttarakhand for diversion of forest land for non-forest purposes under the Forest Conservation Act, 1980, DFO, Almora, Executive Engineer, PWD, Almora, officers duly authorized by PCCF (HoFF), Government of Uttarakhand and District Magistrate, Almora for appropriate resolution of the matter of grant of requisite approvals."

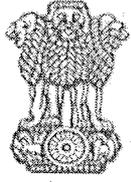
Due to some unavoidable circumstances, the Meeting was rescheduled and accordingly held on 06.06.2024 instead of 15.06.2024 in the MoEF&CC, Regional Office, Dehradun under the chairmanship of Regional Officer (DDGF (C)). The decision taken vide Minutes of the Meeting (MoM) dated 06.06.2024 is being submitted for kind consideration of this tribunal.

Encl: As above

Signed by Neelima Shah
Date: 24-06-2024 22:28:22

Yours Faithfully,

(Smt. Neelima Shah, IFS)
Assistant Inspector General of Forests (C)



सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय /
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, देहरादून /
Regional Office, Dehradun



25 सुभाष रोड, देहरादून-248001/ 25 SUBHASH ROAD, DEHRADUN-248001
दूरभाष/ PHONE-0135-2650809, ई-मेल/ E-mail-moef.ddn@gov.in

File No: 8B/UCP/06/125/2015/FC/365

Dated: .19./06/2024

MINUTES OF THE MEETING HELD ON 06th JUNE, 2024

AGENDA: CHITAI PANT-HARIDATT PETSHALI INTER COLLEGE MOTOR ROAD TILL PETSHAL (ONLINE PROPOSAL NO. FP/UK/ROAD/9220/2015)

In compliance of the order dated 02.05.2024 passed by the Hon'ble NGT in OA no. 614 of 2022, a meeting was called under the chairmanship of Deputy Director General of Forest (C), MoEF&CC, Regional Office Dehradun on 06.06.2024.

Following Officers/officials were present in the meeting in person:-

Sl.No.	Name	Designation
1.	Shri Santosh Tewari, IFS	DDGF(C), MoEFCC, RO Dehradun Chairman
2.	Shri R.K.Mishra, IFS	PCCF-cum-Nodal Officer, Government of Uttarakhand (Also as representative of PCCF(HoFF))
3.	Smt. Neelima Shah, IFS	AIGF(C), MoEFCC, RO Dehradun
4.	Shri Deepak Singh	DFO, Almora Forest Division
5.	Shri Vibhor Gupta	EE, CD PWD, Almora
6.	Shri Harish Chandra Joshi	Assistant Engineer, CD, PWD Almora

A proposal was received in MoEF&CC, RO Dehradun through Additional Secretary, Government of Uttarakhand vide letter No. 481/X-4-15/1(275)/2015 dated 30.06.2015 seeking diversion of 2.43875 ha forest land in favor of PWD, Almora for construction of Chitai to Hari Dutt Petsali Inter Collage motor road.

The proposal had accorded In-principle/Stage-I approval by MoEF&CC, RO Dehradun vide letter No. 8B/UCP/06/125/2015/FC/1765 dated 17.11.2020 with a condition that *the lay out plan of proposal will not be changed without prior approval of the Central Government.*

In the month of August, 2022, Shri Rashesh B. Vissanji has filed an O. A. No. 614/2022 in the Hon'ble NGT complaining about illegal cutting of trees by using JCB for construction of proposed 6 Kms of Chitai Manjoli Petshal motor road and disposal of construction material (muck) illegally on fertile agricultural land of poor farmers damaging the crops.

The DFO, Almora vide letter dated 31.12.2022, had reported violation of condition no. 16 of Stage-I approval accorded by MoEF&CC, RO Dehradun. Afterwards, considering the alleged violation in the proposed motor road as reported by the DFO, Almora, the Stage-I approval was suspended by MoEF&CC, RO Dehradun vide letter dated 25.01.2023. Subsequently, vide letter dated 25.01.2023 of this office, three queries were raised of which the point No. 2 asked the user agency to submit a revised proposal. In compliance of which the State Forest Department submitted that the user agency had submitted a proposal for change in alignment to DFO, Almora and DFO, Almora stated that total 513 trees to be affected in revised alignment instead of 794 trees in previously approved alignment. The proposal was examined and five queries were raised by the Regional Office Dehradun on 04.10.2023 of which the replies were submitted by the office of APCCF-cum-Nodal Officer, Uttarakhand on 23.11.2023.

In compliance of the order dated 21.11.2023 passed by the Hon'ble NGT in OA no. 614 of 2022, a meeting was called under the chairmanship of Deputy Director General of Forest (C), MoEF&CC, Regional Office Dehradun on 05.12.2023. After detailed discussion, few observations were made. State Government was requested to submit documents/ clarification/ information on following points:

- (i) The detailed violation report in the proposal.
- (ii) The name of the officials/authority responsible for the violation.
- (iii) The DFO shall verify the area and submit KML file of the original road diversion area and the area where road was actually constructed on ground separately (with different colors) along with the details of length and width.

(iv) The DFO / CF shall initiate action against violators under section 3A and 3B of the Forest (Conservation) Act, 1980 which is clarified by the MoEFCC guidelines dt. 15.05.2023 (copy enclosed). The DFO shall comply the action within 15 days.

In view of the guidelines dated 15.06.2023 issued by the MoEF&CC, New Delhi & to comply with the direction given under point No. 4 of the MoM dated 05.12.2023, the DFO, Almora vide his letter dated 21.02.2024 has requested this office to authorize him to file a case under Section 3A & 3B of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

Later, MoEF&CC, RO Dehradun vide letter dated 23.02.2024, authorized the DFO, Almora to initiate action under Section 3A & 3B of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 against User Agency.

Meanwhile, the matter was also taken up on 02.05.2024 before the Hon'ble NGT & as per the order, DFO, Almora & Ex. Eng. PWD, Almora were appeared before the tribunal through VC and they had assured to take requisite steps for compliance with the decisions taken in the meeting held on 05.12.2023.

Further, the Hon'ble NGT directed that *a meeting to be convened again on 15.06.2024 in the office of Regional Officer, Integrated Regional Office MoEF&CC, Dehradun under the Chairmanship of Regional Officer which shall be attended personally by concerned Additional PPCF-Nodal Officer, Government of Uttarakhand for diversion of forest land for non-forest purposes under the Forest Conservation Act, 1980, DFO, Almora, Executive Engineer, PWD, Almora, officers dully authorized by PCCF (HoFF), Government of Uttarakhand and District Magistrate, Almora for appropriate resolution of the matter of grant of requisite approvals.*

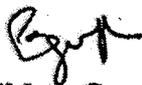
In compliance to the above order, MoEF&CC, RO Dehradun issued a letter dated 17.05.2024 to the PCCF (HoFF), Govt. of Uttarakhand with a request to direct the DFO, Almora to initiate action against the violators u/s 3A & 3B of FCA, 1980 and submit a detailed report before 15.06.2024 to RO Dehradun.

The PCCF-cum-Nodal Officer (FCA), Govt. of Uttarakhand informed vide letter dt. 29.05.2024 that a Range case No. 52/Almora range/2023-24 has been filed in the learned court of CJM, Almora against violators.

After detailed discussion on the above facts, the members/ participants noted that the DFO, Almora has already booked a case in court of CJM, Almora, under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

The members/ participants decided that as revised alignment of road is far different from original road alignment, the user agency shall submit a fresh proposal with violation details. As per the rules, all violation cases are to be dealt by MoEF&CC, New Delhi and this office will process the proposal accordingly.

The meeting ended with a vote of thanks.



(Vibhor Gupta)
EE, CD PWD, Almora



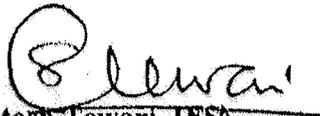
(Deepak Singh)
DFO, Almora Forest Division



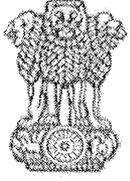
(Neelima Shah, IFS)
AIGF (C), MoEFCC, RO Dehradun



(R.K. Mishra, IFS)
PCCF-cum-Nodal Officer,
Govt. of Uttarakhand
(Also as representative of PCCF(HoFF))



(Santosh Tewari, IFS)
DDGF(C), MoEFCC, RO Dehradun
Chairman



सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय /
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, देहरादून /
Regional Office, Dehradun



25 सुभाष रोड, देहरादून-248001/ 25 SUBHASH ROAD, DEHRADUN-248001
दूरभाष/ PHONE-0135-2650809, ई-मेल/ E-mail-moef.ddn@gov.in

Dated: 06th June, 2024

Subject: Chitai Pant-Haridatt Petshali Inter College Motor Road till Petshal (Online
Proposal No. FP/UK/ROAD/9220/2015)

ATTENDANCE SHEET

S.No.	Name	Designation & Contact No.	Mail ID	Signature
1.	Shri Santosh Tewari, IFS	DDGF(C), MoEFCC, RO Dehradun		
2.	Shri R.K.Mishra, IFS	PCCF-cum-Nodal Officer, Nodal Office, Uttarakhand		
3.	Smt. Neelima Shah, IFS	AIGF(C), MoEFCC, RO Dehradun	shahneelima29@gmail.com	
4.	Shri Deepak Singh, IFS	DFO, Almora Forest Division	ifsdeepaksingh@gmail.com	
5.	ER. VIBHOR GUPTA	EE CD PWD Almora.	VIBHOR GUPTA@GMAIL.COM	
6.	En. Harish Ch. Jha	AE CD PWD Almora		
7.				
8.				
9.				
10.				
11.				